

defied. In this case there is nothing. So, I give my consent to this privilege motion and, if you like, I can straightway send it to the Privileges Committee. We will refer the privilege motion, given by the members the other day, by Shri Birender Singh Rao and Shri Madhu Limaye...

SHRI K. NARAYANA RAO (Bobilli) : Very vital issues are involved.....
(Interruptions)

MR. SPEAKER : It is not a question of one Party. It is a question of liberty of a Member. Therefore, I am doing it. Do not enter into legal controversies.

SHRI K. NARAYANA RAO : Here the point that has been raised is whether he has been detained in the interest of public order....(Interruptions) Under the Act, the fact of the arrest of a Member should be communicated to the Speaker, and here that information has been furnished. Under the Act, the reasons for detention need not be furnished to the Speaker; they should be furnished only to the person who has been arrested. The broad reason has been communicated to the Speaker, but each and every detail need not be given. Secondly, Sir, against whom is this Privilege Motion moved? It is very vague.

MR. SPEAKER : Kindly sit down. It is not a question of one Party or the other. It is a question where the privilege of a Member is involved. Tomorrow, Mr. Rao or myself or yourself may be in a similar position.....(Interruptions) We will give similar consideration even if Mr. Bosu or Mr. Indrajit Gupta or Mr. Vajpayee is there in power. We do not want to set up a bad precedent. You kindly examine this—the proper time and the information. I think we should send all the proceedings to them.

SHRI K. D. MALAVIYA (Domariaganj) : Obviously, your decision in this matter is final for all of us, that this matter may be referred to the Privileges Committee.

But it is for your consideration that what is being referred to the Privileges Committee is specifically laid down.

MR. SPEAKER : I have already stated it and, besides that, I am sending for the help of the committee all the proceedings.

SHRI PILOO MODY : If Mr. Malaviya wants to help you, let him do so.

MR. SPEAKER : Papers to be laid on the Table.

SHRI S. M. BANERJEE (Kanpur) : What about the statement on the Aligarh Muslim University?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have written to you...

MR. SPEAKER : I will call all of you at the proper time....(Interruptions)

SHRI B. N. REDDY (Miryalguda) : I have given a short notice question and a call attention motion on the scarcity of water in Andhra Pradesh as also on starvation deaths in Nalgonda District. Sir, the water scarcity is so acute where, for instance, in Warangal, water is selling at Rupee one per pot of water.

MR. SPEAKER : Short Notice Question—it is not in my power.

SHRI B. N. REDDY : There is so much scarcity of water and it is endangering the lives of the people. No short notice question, no call attention and no response from the Government...

MR. SPEAKER : No, please. Kindly sit down.

(ii) ARTICLE PUBLISHED IN THE *JUGANTAR* DATED 27TH APRIL, 1973 ALLEGEDLY CASTING REFLECTIONS ON PARLIAMENT.

Mr. SPEAKER: There is another point raised by Shri Jyotirmoy Bosu. That is the question of privilege against the 'Jugantar' Calcutta, in respect of an article published in

[Mr. Speaker]

its issue, dated the 27th April, 1973. On the 8th May, 1973, Shri Jyotirmoy Bosu had sought to raise a question of privilege in respect of the following comments published in an article appearing in the '*Jugantar*', Calcutta, dated the 27th April, 1973:—

"In our Parliament at Delhi, Russian influence has decreased to a very little extent."

I had then said that before giving my consent, I would ask the Editor of the newspaper to state as was the practice followed in the past, what he had to say in the matter.

I have now received a letter from the Editor of the '*Jugantar*', dated the 12th May, 1973, which reads *inter alia* as follows:—

"Since the receipt of your letter I have gone through the said article very closely. I have also talked to the author of the article. The sentence, as quoted by Shri Bosu, was written in course of a piece on the relation between the Congress and the CPI. It was written in a political context and the idea that was intended to be conveyed through it was that the influence of those members who generally support closer ties between Soviet Russia and India has recently been less felt in Parliament than before. But I agree with Shri Bosu that the language in which this sentence has been written is unfortunate. I can assure that it has been far from the writer's and our intention to suggest that the honourable members of our Parliament have been working under foreign influence. We regret having in any way hurt the feeling of Shri Bosu and other M.Ps. and for giving the impression of putting the House into contempt."

In view of the above explanation and regret offered by the Editor of the '*Jugantar*', if the House agrees, the matter may be treated as closed.

I hope the House agrees.

HON. MEMBERS : Yes.

MR. SPEAKER : The House has agreed. This matter is treated as closed.

(iii) FAILURE OF GOVERNMENT TO LAY ON THE TABLE OF THE LOK SABHA REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker, Sir with your previous permission, I raise a Privilege Issue against Shri H. R. Gokhale, Minister for Company Affairs. I would like to make a brief but pointed submission. I wrote to you on May 8, 1973 seeking your permission to raise a Privilege issue under rule 222 against Shri H. R. Gokhale, Minister for Company Affairs for the failure of the Government to place before Parliament all the reports of the Monopolies and Restrictive Trade Practices Commission as required by the unambiguous provisions of Section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 which says : (I quote) :

"The Central Govt. shall cause to be laid before both Houses of Parliament an annual report and every report which may be submitted to it by the Commission from time to time, pertaining to the execution of provisions of the Act."

I have received a copy of the note put up by the Deptt. of Company Affairs on the issue raised by me. In this note it has been stated that the Commission had placed before the Lok Sabha on Dec. 1, 1972, the Annual Report on the Working and Administration of the MRTP Act, 1969 for the period ending the 31st December, 1971 together with the annual Administration Report on the working and administration of the MRTP Commission for the period ending 31 December, 1971. The note of the Deptt. of C.A. further states :

"Copies of the Reports of the Commission in individual cases preferred to it by the Govt. for inquiry and report